wiJl be collected and laid on the Table of the Rajya Sabha.

(1) and (g) The Supreme Court in its judgement on 10th April. 1987 has obser-

ved that profiteering in life saving drugs is diabolic and is a menace which has to be fettered and curbed. Th<sub>e</sub> judgement is being examined.

## Statement

SI.	$No_{i}$	Name of the company				Name of the bulk drug/formulation
1	M/s.	Glaxo Labs, I. Ltd.				Betamethasone and its formulations.
2	M/s'	Cynamid India Ltd	g e	,	¢.	Tetracyclines & formaulations and Diethyl Carbamazine formulations.
3	M/s.	Hoechst India Lid			ή	Baralgan, Pyrolidine Methyl Tetracycline, Pheniramine, Glybenclamide Frasemid and formulations.
4	M/s.	Püzer Ltd	•		•	Oxytetracycline, PAS and its salts and formulations based thereon.
5	M/s.	Merind Ltd	•		•	Dexamethasone and its formulations.

## Marketing of essential medicines by drug companies

1508. SHRI RAFIQUE ALAM Will-the Minister of INDUSTRRY be pleased to state:

(a) whether it is a fact that certain companies were found marketing certain essential medicines falling under Category I and II under other categories;

(b) if so, what are the names of those companies alongwith the name of each product;

(c) whether his Ministry has worked out the prices of those medicines as per . correct mark up;

(d) if so, what is the price worked out and price being charged on each product alongwiui percentage increase in each case;

(e) whether hi<sub>s</sub> Ministry issued a claim of difference;

(O if so, what is the amount of claim  $o_n$  each, product; »

(g) whether his 'Ministry  $ha_s$  worked out interest on that amount;

(h) if so, at what rate and if uot, what are the reasons therefor;

(i) whether his Ministry has token any penal action against those drug companies; and

(j) if so, what are (he details thereof and if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R. K. JAI-CHANDRAR SINGH); (a) No, Sir.

(b) to (j) .Do not arise.

## Multinational bias of New Drug Folfcy

1509. SHR[ ASHOK NATH VERMA: Will the Minister of INDUSTRY bo pleased to state;

(a) whether it is a fact that the convention of the variou<sub>s</sub> sections of drug industry have' considered the New Drag *Policy* as multinational oriented; and

(b) if so, whether there is any proposal to reconsider the New Drug Policy?

THE MINISTER OF STATE IN THE DEPAR1MENT.OF CHEMICALS AND PETRO-CHEMICALS IN THE MINIS TRY OF INDUSTRY (SHRI R. K. JAI-CHANDRA SINGH); (a) Most sections of the drug industry have welcomed and .commended the recently announced mea sures for rationalisation quality control and growth of drugs and pharmaceutical industry.

(b) No, Sir.

## Profiteering on drugs

1510. SHRI RAFIQUE ALAM; Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that a drug company has been charging 1366 percent higher o.a a drug than the Government fixed price since last six years as reported in the Times of India' editorial of 20th April, 1987.

(b) if\* so, what is the name of the company alongwith the name of the drug;

(c) names of other drugs and formulations on which higher prices have been charged p.longwith percentage in each case; (d) what  $wa_s$  the year-wi3e production of each drug during the last three years ending 31st March, 1987; and

(e) names of the formulations based on each of these drugs alongwith ths prices fixed and charged on each as well as sales turnover of each during the last three years, yearwise and percentage increase in each case?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R. K. IAI-CHANDRA SINGH): (a) and (b) Yes, Sir. M|s. Hoechst (India) Limited is charging a price of Rs. 24,725|kg. against the price of Rs. 1,81020|kg. fixed by Ihe Government for bulk drug Baralgan Ketone due to stay orders granted by the Delhi High Court.

(c)- to (e) To the extent information is available names of the companies who are charging their own prices due to stay orders by various High Courts alongwith the names of bulk drugs|formulations concerned are given in the attached Statement (*See* below). Details of production  $ar_e$  not available. Sales turnover of formulations is not monitored. The details of prices fixed by the Government and those being charged by the companies will be collected and laid  $_0$ n the Table of the Rajya Sabha.

sl. 1	No. Name of the Compar	5	Name of the Bulk Drug/Formulation	
1	- 2		3	
Ι.	Delhi High Court :	la contra c	× ·	
	1. M/s. Glindia (formerly k	(nown as)	Betamethasone and its formulations	
	M/s. Glaxo Labs. Ltd.	ц. <b>.</b> .		
п.	Supreme Court of India :			
	1. M/s. Geofferey Manners		. Benzathine Penicilline and its formulation	
t c	2. M/s. Pfizer Ltd.	• •	. Oxytetracycline, PAS and its salts an formulations based thereon.	

Statement